

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.15658/2022

(Arising out of impugned final judgment and order dated 05-07-2021 in SA No. 408/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

UDAI BHAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 120205/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 120201/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 120207/2022 - EXEMPTION FROM FILING O.T.)

Date : 19-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Shivendra Singh, AOR
Mr. Rahul Pandey, Adv.
Mr. Dhananjaya Mishra, Adv.
Mr. Rohan Sharma, Adv.
Mr. Bikram Dwivedi, Adv.
Dr. Mukut Nath Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of proforma respondent Nos. 6 to 8
from the array of parties is allowed at the risk of the petitioner.

Cause title be amended accordingly.

Issue notice.

Tag with SLP(C) Nos.14832-14833 of 2021.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR